

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No. 7
TA (IBC)- 11(PB)/2024

IN THE MATTER OF:

Kunal Structure (India) Private Limited
Vs.
M K Aircon Systems Private Limited

.... Petitioner/Applicant

.... Respondent

Order under Rule 16(d) of NCLT, 2016.

Order delivered on 10.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Proxy counsel (appearance not marked)
For the Respondent : Adv. Aditya Gauri, Adv. Amar Vivek, Adv. Damini
Shrestha

ORDER

Ld. proxy Counsel for the Applicant appeared and stated that the reply in the matter has been filed and sought time to file a rejoinder to the same.

At his request, list the matter again **on 12.07.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT